- together with the statement by Government on the activities of the Institute. [Placed in Library. See No. LT-126/85]
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under subsection (2) of section 3 of the All India Services Act, 1951:—
- (i) S.O. No. 1011, dated the 29th September 1984, regarding revision of pension of pre-1-1-73 ICS pensioners.
- (ii) G.S.R. No. 1C1S, dated the 29th September, 1984, publishing the Indian Police Service (Fixation of Cadre Strength) 9th Amendment Regulation, 1984.
- (iii) Notification No. 1053, dated the 13th October, 1984, publishing the Indian Police Service (Uniform) Second (Amendment) Rules, 1984.
- (iy) G.S.R. No. 1055, dated the 13th October, 1984, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1984.
- (v) G.S.R'. No. 1056, dated the 13th October, 1984, publishing the IAS (Pay) Fourth Amendment Rules, 1984.
- (vi) G.S.R. No. 77(E), dated the 17th November. 1984, publishing the Indian Admiistrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1984.
- (vii) G.S.R. No. 789(E), dated the 21st November, 1984, publishing the Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1984.
- (viii) G.S.R. No. 790(E), dated the 21st November, 1984, publishing the Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1984.

- (ix) G.S.R. No. 1212, dated the 15th December, 1984, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulators, 1984.
- (x) G.S.R. No. 50, dated the 19th January, 1985, publishing the Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1985.
- (xi) G.S.R. No. 49. dated the 19th January, 1985, publishing the Indian Administrative Services (Pay)
- (xii) G.S.R. No. 1240, dated 15-12-1984, publishing the Indian Administrative Services (Pay) Fifth Amendment Rules, 1984.
- [placed in Library. See No. LT-125185 for (i) to (xii)].
- IV. A copy (in English and Hindi) of the Department of Personnel and Administrative Reforms Notification. G.S.R. No. 584, dated the 16th June, 1984, publishing the Union public Service Commission (Members) Amendment Regulations, 1984, issued under article 318 of the Constitution.

[Placed in Library. See No. LT-287/85].

- I. Report and Accounts (for the period from 18th December, 1982 to 31st March, 1984) of the Vijayanagar steel Limited, Bangalore and related paper
- II. Report (1983-84) of Neelachal Ispat Nigam Limited, Bhubaneshwar and related papers
- III. Report and Accounts (1983-84/ of the Sponge Iron India Limited, Samajiguda, Hyderabad and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): Sir, I beg to lay on the Table under sub-section (1) of

- I. (i) First.Annual Report and Accounts of the Vijayanagar Steel' Limited. Bangalore, fox the period from 18th December, 1982 to 31st the Au March, 1984, together with ditors' Report on the Accounts and the comments of the Comptroller Auditor General of India there and on
- (ii) Review by Government on the working of the Company.

[placed in Library. See No. LT-299|85 for (i) and (il)]

- II. (i) Second Annual Report of Neelachal Ispat Nigam Limited, Bhubaneewar, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company.

[placed in Library. See No. LT-290/85 for (i) and (ii/]

- HI. (i) Ninth Annual Report and Accounts of the Sponge Iron India Limited, Samajiguda, Hyderabad, for the year 1983-84, together with the Auditors' Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-9/85 for (i) and (ii)].

I. Report and Accounts (1983-84) of the Cashew Corporation of India, Cochin and related papers II. Report and Accounts (1983-84) of the Trade Fair Authority of India, New Delhi and related papers

on the Table

- III. Report and Accounts (1983-84) of the Projects and Equipment Corporation of India Limited, New Delhi and related papers
- IV. Report and Accounts (1983-84) of the Export Credit Guarantee Corporation of India Limited. Bombay and related papers
- V. Report and Accounts (1983-84) of the State Corporation of India Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA): Sir, I beg to lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers under 'subsection (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Annual Report and Accounts of the Cashew Corporation of India, Cochin, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the Working of the Corporation.

[placed in Library. See No. LT-151/35 for (a) and (b)].

(ii) (a) Seventh Annual Report and Accounts of the Trade Fair Authority of India, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.